C O N T E N T S

Sixteenth Series, Vol. XX, Tenth Session, 2016/1938 (Saka)
No. 6, Wednesday, November 23, 2016/Agrahayana 2, 1938 (Saka)

S U B J E C T	P A G E S
ORAL ANSWERS TO QUESTIONS	
Starred Question No. 101	9-13
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 102 to120	14-81
Unstarred Question Nos. 1151 to 1380	82-506

PAPERS LAID ON THE TABLE 517-526

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

26th Report 527

STANDING COMMITTEE ON EXTERNAL AFFAIRS

13th Report 527

STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION

12th Report 527

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 279th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2016-17), pertaining to the Department of Space

Dr. Jitendra Singh 528

(ii)(a) Status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Information Technology on Demands for Grants (2016-17), pertaining to the Department of Posts, Ministry of Communications 529

(b) Status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Railways on Demands for Grants (2016-17), pertaining to the Ministry of Railways

Shri Rajen Gohain 530

(iii) Prime Minister's visit to Japan on November 11-12, 2016

Shri M.J. Akbar 531-536

MATTERS UNDER RULE 377 539-564

(i) Need to ensure payment of arrears to sugarcane farmers by mill owners in Shamli district, Uttar Pradesh

Shri Hukum Singh 540

(ii) Need to enhance the honorarium of Anganwadi workers in Tehri Garhwal Parliamentary Constituency, Uttarakhand

Shrimati Mala Rajyalakshmi Shah 541

(iii) Need to monitor the implementation of The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act

Shri Feroze Varun Gandhi 542

(iv) Need to provide funds for extension of Ajmer-Pushkar train upto Merta in Rajasthan

Shri Hariom Singh Rathore 543

(v) Need to cover all crops under the Pradhan Mantri Fasal Bima Yojana

Shri Ganesh Singh 544

(vi) Need to refund investors' money by P.A.C.L, a Pearl Group Company as per the orders of the Supreme Court

Shri Lakhan Lal Sahu 545

(vii) Need to set up a special cluster for development and promotion of traditional crafts of Jaipur, Rajasthan

Shri Ramcharan Bohra 546

(viii) Need to withdraw the increase in fares of premium railway services

Shri Laxman Giluwa 547

(ix) Need to take effective steps to curb increasing pollution level in the country

Shri Rattan Lal Kataria 548

(x) Need to set up Armed Forces Recruitment Centre in Sant Kabir Nagar district, Uttar Pradesh

Shri Sharad Tripathi 549

(xi) Need to send a medical team to ascertain causes of increasing number of cancer patients in Muzaffarpur Parliamentary Constituency, Bihar

Shri Ajay Nishad 550

(xii) Need to increase the deposit limit of Jan-Dhan Bank Accounts

Shri Mukesh Rajput 551

(xiii) Need to take effective flood control measures in Ballia Parliamentary Constituency, Uttar Pradesh

Shri Bharat Singh 552

(xiv) Need to provide concession in rail fares to patients suffering from serious ailments

Shri Devusinh Chauhan 553

(xv) Need to revoke the Premium Tatkal Scheme in Indian Railways

Shri Anto Antony 554

(xvi) Need to establish National Highways Protection Security Force

Dr. Thokchom Meinya 555

(xvii) Regarding construction of Road Over Bridge over Anaivari Railway Crossing under Trichy Division in Tamil Nadu

Shri S. Rajendran 556

(xviii) Regarding modernisation of agriculture

Shri K. Ashok Kumar 557

(xix) Regarding problems faced by weavers of West Bengal

Dr. Ratna De (Nag) 558

(xx) Regarding increasing air pollution in the country

Shri Dinesh Trivedi 559

(xxi) Need to check the pollution to water bodies by Indian Oil Corporation Ltd. at Paradip in Odisha

Dr. Kulmani Samal 560

(xxii) Need for convergence of MNREGA and MPLADS Funds as per revised Schedule –I of MNREGA

Shri Y.V. Subba Reddy 561

(xxiii) Need for judicial review of cases registered by National Investigation Agency

Shri E.T. Mohammed Basheer 562

(xxiv) Need to provide funds for development of Ajgara Dham in Pratapgarh Parliamentary Constituency, Uttar Pradesh

Kunwar Haribansh Singh 563

(xxv) Need to include Koch-Rajbongshi, Adivasi Chai, Ahom, Moran, Motok and Sutiya communities of Assam in the list of Scheduled Tribes

Shri Naba Kumar Sarania 564

ANNEXURE – I

Member-wise Index to Starred Questions 566

Member-wise Index to Unstarred Questions 567-572

ANNEXURE – II

Ministry-wise Index to Starred Questions 573

Ministry-wise Index to Unstarred Questions 574-575

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Wednesday, November 23, 2016/Agrahayana 2, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

PROF. SAUGATA ROY (DUM DUM): Madam, we have given a notice for adjournment motion.… (*Interruptions*)

HON. SPEAKER: I will allow you after the Question Hour.

… (*Interruptions*)

HON. SPEAKER: You can raise it after the Question Hour, not now.

… (*Interruptions*)

11.01 hours

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Now Question Hour, Shri Rajeshbhai Chudasama

(Q. 101)

श्री राजेशभाई चुड़ासमा : माननीय अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूं कि क्या सरकार सेमी-कंडक्टर वेफर फैब्रीकेशन यूनिट्स को मेक इन इंडिया प्रोग्राम के अंतर्गत स्थापित किए जाने पर विचार कर रही हैंi...(व्यवधान) यदि हां, तो अभी तक इस क्षेत्र में सरकार ने क्या प्रभावी कदम उठाए हैंi...(व्यवधान)

श्री रवि शंकर प्रसाद: माननीय अध्यक्ष जी, फैब बनाने की दिशा में एम्पावर्ड कमेटी ने दो कंपनियों को अनुशंसित किया था, जिनमें से एक जयप्रकाश एसोशिएट थी और दूसरी एचएसएमसी टेक्नोलॉजीज, गुजरात थी।...(व्यवधान) एक कंपनी ने इसमें से विदड्रॉ किया है, लेकिन दूसरी कंपनी ने और समय मांगा है।...(व्यवधान) हमारी एम्पावर्ड कमेटी ने व्यापक विचार करने के बाद उसको थोड़ा समय दिया है और हम उससे चर्चा में हैं।...(व्यवधान) यहां पर अच्छे माइक्रो प्रोसेसर, फैब इंडिया का प्रोडक्शन आए, यह हमारी कोशिश है और इस दिशा में हमारा प्रयास चल रहा है।...(व्यवधान)

11.04 hours

(At this stage, Shri Kalyan Banerjee, Shri S.P. Muddahanume Gowda and some other hon. Members came and stood on the floor near the Table.)

HON. SPEAKER: You can raise it after the Question Hour, not now.

… (*Interruptions*)

श्री राजेशभाई चुड़ासमा : माननीय अध्यक्ष जी, सेमी-कंडक्टर वेफर फेब्रीकेशन यूनिट्स के पुरःस्थापित होने से इस क्षेत्र में कितनी नौकरियों का सृजन होने का अनुमान हैंi ...(व्यवधान) इस क्षेत्र में ज्यादा से ज्यादा युवाओं को रोजगार मिले, इसके लिए सरकार क्या प्रभावी कदम उठा रही हैंi...(व्यवधान)

HON. SPEAKER: It is not fair. Not at all; I am sorry.

… (*Interruptions*)

श्री रवि शंकर प्रसाद: माननीय अध्यक्ष जी, जैसा मैंने पहले बताया है।...(व्यवधान)

HON. SPEAKER: It is not fair. Not at all; I am sorry.

… (*Interruptions*)

HON. SPEAKER: You are such a responsible party; you are doing all these things. I am sorry. This is not fair.

… (*Interruptions*)

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्तकुमार): अध्यक्षा जी, कांग्रेस पार्टी ने देश में 50 साल राज किया है। ...(व्यवधान) ऐसी एक नेशनल पार्टी द्वारा यहां ऐसे प्लेकार्ड्स दिखाना ठीक नहीं है, इसलिए मैं इस बात का पूरा खंडन करता हूं। ...(व्यवधान) हाउस में ऐसे प्लेकार्ड्स दिखाना रूल बुक के खिलाफ है, इसका हम पूरा विरोध करते हैं। ...(व्यवधान) कांग्रेस पार्टी को ऐसा नहीं करना चाहिए। मैं आपके माध्यम से इन लोगों से निवेदन करता हूं कि वे अपनी जगह पर जाएं। मोदी जी के नेतृत्व में काले धन के खिलाफ जो संघर्ष शुरू किया गया है, उसके बारे में हम पूरी बहस करने के लिए तैयार हैं। ...(व्यवधान) आप इसके बारे में तय करें, हम बहस करने के लिए तैयार हैं।...(व्यवधान) एक दिन के लिए, दो दिन के लिए हम बहस करने के लिए तैयार हैं। ...(व्यवधान) मैं नहीं समझ पा रहा हूं कि ये हाउस को क्यों एडजर्न करा रहे हैं? ...(व्यवधान) आज के दिन बाइ-इलैक्शंस में जनादेश आ चुका है। यानी मध्य प्रदेश से लेकर असम तक हर जगह मोदी जी के नेतृत्व में भारतीय जनता पार्टी ने जीत हासिल की है।...(व्यवधान) लोगों ने एक स्वर से कहा है कि वे काले धन के खिलाफ हैं, भ्रष्टाचार के खिलाफ हैं, जाली नोट के खिलाफ हैं।...(व्यवधान) कांग्रेस और बाकी विपक्ष इसको समझे और बहस में भाग ले और जो रुल-बुक के खिलाफ वे कार्रवाई कर रहे हैं, इसको बन्द करें, यही मेरा निवेदन है।...(व्यवधान)

श्री रवि शंकर प्रसाद : माननीय अध्यक्ष जी, यह महत्वपूर्ण सवाल है। यह सवाल देश के हित में बहुत महत्वपूर्ण है।...(व्यवधान) हम जवाब देने को तैयार हैं। ...(व्यवधान) सदन को सुनना चाहिए कि आई.टी. के क्षेत्र में, डिजीटल टैक्नोलॉजी के क्षेत्र में सरकार क्या काम कर रही है। माननीय सदस्य ने जो सवाल पूछा है, हमें उसका उत्तर देने का अवसर मिलना चाहिए। यह उचित नहीं हो रहा है। ...(व्यवधान)

HON. SPEAKER: This is not allowed. I am requesting you all to go back to your seats..

…(*Interruptions*)

11.06 hours

HON. SPEAKER: The House stands adjourned up to 12 o' clock.

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hours

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker *in the Chair*)

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Madam, let us start with the Adjournment Motion.… (*Interruptions*)

माननीय अध्यक्ष : कृपया आप सभी बैठ जाइए।

…(व्यवधान)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : अध्यक्ष महोदया, हम बहुत कोशिश कर रहे हैं, आपसे विनती कर रहे हैं कि हमने रूल 56 के तहत जो एडजर्न्मेन्ट नोटिस दिया है, आप उसी को एलाऊ करें। अगर आप चर्चा के लिए हमें सहमति देंगे तो हम चर्चा शुरू करने के लिए तैयार हैं, क्योंकि बाहर एक ऐसा मैसेज जा रहा है कि विपक्ष के लोग चर्चा के लिए तैयार नहीं हैं। ...(व्यवधान) हम चर्चा के लिए तैयार हैं। हम सभी चीजें जो कहने के लिए हैं, उनके लिए यहां पर बैठे हैं। लोगों को जो तकलीफ है, कठिनाइयां हैं, उन कठिनाइयों को जनता के सामने सदन के माध्यम से रखने के लिए हम सदैव तैयार हैं। इसलिए हम यह चाहते हैं कि प्रधानमंत्री जी यहां हाजिर रहें, हमारी बात सुनें और आप एडजर्न्मेन्ट मोशन को सहमति दें, क्योंकि अगर आप इसे सहमति नहीं देंगे तो चर्चा नहीं होगी। ये बाहर कह रहे हैं।...(व्यवधान)

माननीय अध्यक्ष : चर्चा दूसरे रूल के अंतर्गत दी है।

…(व्यवधान)

श्री मल्लिकार्जुन खड़गे : ये हाउस के बाहर कह रहे हैं कि चंद लोग काला धन को सपोर्ट कर रहे हैं,...(व्यवधान) लेकिन ये लोग काला धन के सपोर्टर हैं।...(व्यवधान) ये नहीं चाहते हैं कि डिसकशन हो।...(व्यवधान) ये यहां पर उनकी पोल खोलना नहीं चाहते हैं।...(व्यवधान) डिसकशन पोल खोलती है, इसलिए वे नहीं चाहते हैं कि डिसकशन हो।...(व्यवधान)

अध्यक्ष महोदया, इसलिए हम चाहते हैं कि इसको एडमीशन दिया जाये।...(व्यवधान)

SHRI SUDIP BANDYOPADHYAY : Madam, first of all, you should give thanks to the Congress Party. They have withdrawn their placard about which you requested in your chamber. We should not be criticized always. We should extend thanks also to the main Opposition Party. They agreed in the meeting.

Secondly, our party Members also, if you remember, were wearing black shawls. We entered the House with black shawls for recovering black money from abroad, and we did not stall the House but you directed us to withdraw the shawls, and accordingly, we withdrew the shawls.

Madam, today when the Prime Minister came here, I wanted to make a request to him saying that he is not only the Prime Minister or the Leader of a particular Party but he is the Leader of the House also. So, if we make an approach that you take a decision that the discussion be held with an Adjournment Motion which most of the MPs from the Opposition side are asking for. Madam, even today near about 300 MPs—I cannot tell the House about the total number—sat in a demonstration protest in front of Gandhiji's statue, which was a miracle.

HON. SPEAKER: It is from both the Houses.

SHRI SUDIP BANDYOPADHYAY : Yes, it is from both the Houses.

When there is unanimity amongst major opposition parties and when the Ruling Party has with them more than 300 MPs, what is the harm in starting a discussion on this issue? We will give our observation and we may start the discussion. With a brute majority, they will win when it comes to voting. If it does not, that is another thing. But I fervently request you to sit in interaction with the Government and to see that the debate starts from tomorrow on the Adjournment Motion under Rule 56. … (*Interruptions*)

माननीय अध्यक्ष : आप शांति से बोलेंगे, तो सभी को बोलने की अनुमति मिलेगी।

DR. P. VENUGOPAL (TIRUVALLUR): Yesterday itself we expressed our views about sufferings of the common people and the farmers standing in queues in front of ATMs and banks to get currency notes of lower denomination because of demonetization announced by the Government. We want a discussion only for that purpose on Adjournment Motion under Rule 56.

SHRI P. KARUNAKARAN (KASARGOD): I share the views expressed by the Opposition Leader. It is not just the opposition parties but some other parities in the NDA itself which are going with us. … (*Interruptions*) There are many MPs as well as parties like Shiv Sena and Akali Dal, which are with us. … (*Interruptions*)

माननीय अध्यक्ष : आप अपनी बात कहिए, दूसरे दलों की बात क्यों कर रहे हो।

SHRI P. KARUNAKARAN : Madam, the issue is very serious. We have been asking and begging the Chair to direct the Government considering the seriousness of the demonetization issue. Seventy four persons have lost their lives. It is not a joke. The cooperative sector in Kerala is really in burning. The Government has taken a wrong decision. … (*Interruptions*)

I, therefore, request the Chair to start discussion under Rule 56. ...(*Interruptions*)

श्री जय प्रकाश नारायण यादव (बाँका) : अध्यक्ष महोदया, आज देश नाजुक दौर से गुजर रहा है और देश में अराजकता की स्थिति है।...(व्यवधान) आज स्थिति बहुत भयावह है। लोग लाइन में लगे हुए हैं और मौत के शिकार हो रहे हैं। एडजर्नमेंट मोशन पर धारा-56 के तहत चर्चा होनी चाहिए। संसदीय लोकतंत्र की मर्यादा का सम्मान करना चाहिए। प्रधानमंत्री जी को सदन में बैठना चाहिए। देश में खाद, बीज, दवा उपलब्ध नहीं हो पा रही है। स्थिति बहुत भयावह हो गई है। यह बहुत चिंता का विषय है।

महोदया, मेरा निवेदन है कि धारा-56 के तहत हाउस में चर्चा होनी चाहिए। ...(व्यवधान)

SHRI N.K. PREMACHANDRAN (KOLLAM): Madam, I have only one point to raise. The hon. Prime Minister is agreeable for a discussion and to have a division among the people through a mobile application. The best forum for having a division is Adjournment Motion under Rule 56 in the House. … (*Interruptions*)

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Madam, my party has not given any notice for discussion under Adjournment Motion. But we would like to say that you sit with the Opposition parties and let the House run smoothly. As you know, ours is a newly carved State. We have got financial crisis in the State. Some decisions have to be taken in respect of sanctioning of certain funds and because of confusion they are pending. … (*Interruptions*) I request the Government to come up with certain solution to this issue.… (*Interruptions*)

HON. SPEAKER: Mahtab ji, you have given notice under Rule 193!

… (*Interruptions*)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam Speaker, we are not deliberating today on the merit of the decision which the Prime Minister has taken. We are deliberating on how to make this House functional. … (*Interruptions*) Some notices have been given by major opposition parties. Major Opposition Parties, including the All India Trinamool Congress, have also been agitating that an Adjournment Motion should be taken up for consideration. The matter lies with you and you have to take a decision. Of course, the Treasury Benches, the Government will also be having a view on deciding about that motion.

From our party, we have given a notice for discussion under Rule 193 for a Short Duration Discussion. … (*Interruptions*)

HON. SPEAKER: Why are you interrupting? Let him speak.

… (*Interruptions*)

SHRI BHARTRUHARI MAHTAB : From our party, we have given a notice for discussion under Rule 193, that is, Short Duration Discussion. There may be a motion under Rule 184 where discussion can take place on a motion and a division can also be demanded.

There are various ways in which the House can take up the issue for consideration. My request to you, Madam, is let the Government side sit with the Opposition and decide on the motion on which deliberation can take place. Until and unless we decide amongst ourselves and come to a conclusion, I believe, you will be also in a difficulty to take a decision. Though all of us will say that you have to take a decision, the onus lies with both the sides – Opposition and Treasury Benches – to take a decision. So, they should sit down and decide. That is the reason why … (*Interruptions*)

HON. SPEAKER: He has every right to say whatever he wants to say.

… (*Interruptions*)

HON. SPEAKER: Please let him speak. He is also a Member.

… (*Interruptions*)

HON. SPEAKER: No, I am not allowing.

… (*Interruptions*)

SHRI BHARTRUHARI MAHTAB : I will conclude in one minute. … (*Interruptions*)

HON. SPEAKER: Yes, you conclude in one minute.

… (*Interruptions*)

SHRI BHARTRUHARI MAHTAB : My request to you, Madam, is that as such because of disruption in the House, the House is getting adjourned and we are unable to take a decision whether we should discuss it under an Adjournment Motion or not. But for last six or seven days, the House is getting adjourned. The problem here is that a large number of people in the country are in distress and every day the Government is coming out with certain notification and certain regulations. It needs to be addressed and this is the House where we have to

deliberate. Therefore, my request to both the sides is to sit down and decide what should be the motion on which we will deliberate. … (*Interruptions*)

HON. SPEAKER: No.

Shri Prem Singh Chandumajra.

… (*Interruptions*)

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब) : मैडम स्पीकर, सरकार ने जो डीमॉनीटाइजेशन का फैसला लिया है, मैं समझता हूं कि यह बहुत ही महत्वपूर्ण फैसला है, जिसकी देश और दुनिया में तारीफ हो रही है। मैं प्रेक्टीकल बात करना चाहता हूं। मैंने अपनी कॉन्स्टीट्युंसी में देखा है कि गरीब लोग लाइन में खड़े होकर भी यह कह रहे हैं कि मोदी साहब ने सही किया है। जिन लोगों ने गलत तरीके से काला धन कमाया था, उसको इस फैसले ने मिट्टी में मिला दिया है। यह बहुत ही दिलेर फैसला है। मेरे मित्र सुदीप जी कहा कि उन्हें रिजल्ट के बारे में मालूम है, क्योंकि मैजोरिटी इस तरफ है। अगर उनको यह पता है तो वह रूल 193 के तहत चर्चा कर लें। देश के सामने इसके अलावा भी चर्चा के लिए बहुत से महत्वपूर्ण विषय हैं। किसानों के मसले हैं, एसवाईएल का मामला है, एमरजेंसी के समय में हमारा पानी लूट लिया गया था।...(व्यवधान) हमने वह पानी लेना है।...(व्यवधान) ऐसे महत्वपूर्ण मसलों पर हाउस में चर्चा होनी है।...(व्यवधान) कॉन्स्टीट्युशन बड़ा है या अदालतें बड़ी हैंi...(व्यवधान)

श्री आनंदराव अडसुल (अमरावती): आदरणीय अध्यक्ष जी, 500 और 1000 रुपये के नोट के कैंसिलेशन का जो निर्णय लिया गया है, उसका हमने स्वागत किया है। यह निर्णय आज की परिस्थिति में देश के लिए बहुत जरूरी था। देश में जो ब्लैकमनी है, जिस पर हम पिछले ढाई साल से चर्चा कर रहे हैं, टैर्रिस्ट के पास जो पैसा जमा है। जो डुप्लीकेट करेंसी बनाई गई है, उसे चलन से निकालना जरूरी था, इसलिए यह फैसला जरूरी था। ...(व्यवधान)

माननीय अध्यक्ष : चर्चा करनी है।

श्री आनंदराव अडसुल : लेकिन इसके बाद हमारे देश का आम आदमी जो सफर कर रहा है, उसके लिए दखल देना जरूरी था। ...(व्यवधान) कल ही हम प्रधान मंत्री जी से मिले और प्रधान मंत्री जी ने कुछ राहत देने का हमें आश्वासन दिया और आज इस बारे में दो अच्छे निर्णय भी लिये गये। नाबार्ड के माध्यम से डिस्ट्रिक्ट सैंट्रल कोऑपरेटिव बैंक को पैसा दिया जायेगा। ...(व्यवधान) कोऑपरेटिव बैंक को 21 हजार करोड़ रुपये दिये जायेंगे। आज से एक अच्छी राहत देश के गरीब लोगों, कॉमन आमदियों को मिलेगी। इसलिए इस पर यहां बहस होनी जरूरी है। इसमें कोई कंडीशन लगानी जरूरी नहीं है। सरकार नियम 193

के तहत चर्चा चाहती है, लेकिन अपनी बात रखने के लिए चर्चा जरूरी है, ऐसा मैं मानता हूं। धन्यवाद। ...(व्यवधान)

12.15 hours

(*At this stage, Shri Ravneet Singh, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.*)

… (*Interruptions*)

शहरी विकास मंत्री, आवास और शहरी गरीबी उपशमन मंत्री तथा सूचना और प्रसारण मंत्री (श्री एम. वैंकैय्या नायडू) : अध्यक्ष महोदया, श्री सुदीप बंधोपाध्याय जी ने बैनर्स के बारे में कहा, मैं उनका अभिनंदन करना चाहता हूं, क्योंकि जो आपका आदेश था, उसे उन्होंने स्वीकार किया, आगे से किसी के लिए भी इस तरह से बैनर्स दिखाना अच्छा नहीं है। ...(व्यवधान)

दूसरी तरफ मैं आपका भी अभिनंदन करना चाहता हूं। मैं भी थोड़ा सीनियर मैम्बर हूं, आपने इस विषय पर सभी विपक्षी सदस्यों को बोलने का मौका दिया। ...(व्यवधान) इस बारे में उनके व्यूज क्या हैं, यह सदन के सामने मालूम हो गया। मेरा कहना यह है कि लोग चाहते हैं कि सदन चले, लोग चाहते हैं कि बहस हो जाए, लोग चाहते हैं कि सरकार ने यह निर्णय क्यों लिया, इसमें तकलीफें क्या हैं, उनके बारे में विपक्ष के सुझाव क्या हैं, यह लोग सुनना चाह रहे हैं। ...(व्यवधान) हमने गरीबों के हित में, देश के हित में यह निर्णय लिया है। इस साहसिक, ऐतिहासिक और क्रांतिकारी निर्णय के लिए पूरा देश मोदी जी का साथ दे रहा है, पूरा देश कह रहा है - मोदी जी आगे बढ़ो, हम तुम्हारे साथ हैं।...(व्यवधान) इसलिए मेरी प्रार्थना है कि रूल क्या है, यह आपको मालूम है। एडजर्नमैन्ट तभी होता है, जब सडनली कुछ हो जाए तो हाउस के बिजनेस को एडजर्न करके उस डिस्कशन को लिया जाता है। यह घोषणा आठ तारीख को हुई, उस समय पार्लियामैन्ट का सैशन नहीं था।...(व्यवधान) अब सैशन शुरू हो गया है, राज्य सभा में इस पर बहस शुरू हो गई। ...(व्यवधान) मैं यह रिकार्ड पर लाना चाहता हूं कि राज्य सभा में इस पर बहस शुरू हो गई। कांग्रेस पार्टी बोली, कम्युनिस्ट पार्टी बोली, हममे से भी कुछ लोग बोले।...(व्यवधान) परंतु अचानक इन लोगों के बीच में क्या हुआ, मुझे समझ में नहीं आ रहा है। इसलिए मेरी विपक्ष से विनती है कि कृपया इस पर तुरंत बहस होने दीजिए, आपको जो कहना है, कह दीजिए। प्रधान मंत्री जी की आपने जो मांग की, वह भी आप सुनाइये, फिर बाद में सरकार उचित निर्णय करेगी। हम चर्चा के पक्ष में हैं। ...(व्यवधान)

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Sarvashri H.D. Devegowda, Mallikarjun Kharge, Kamal Nath, Sudip Bandyopadhyay, Jyotiraditya M. Scindia, K.C. Venugopal, K.N. Ramachandran, Dharmendra Yadav, Shrimati P.K. Sreemathi Teacher, Sarvashri Rajesh Ranjan, Shailesh Kumar *alias* Bulo Mandal, Dr. A. Sampath, Shri Jai Prakash Narayan Yadav, Prof. Saugata Roy, Sarvashri Jitendra Chaudhary, N.K. Premachandran, Md. Salim, P. Karunakaran, Dushyant Chautala and Kodikunnil Suresh on different issues.

The matters, though important, do not warrant interruption of business of the day. The matters can be raised through other opportunities.

I have, therefore, disallowed all the notices of Adjournment Motion.

12.18 hours

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now Papers to be laid on the Table.

… (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (RAO INDERJIT SINGH): Madam, I beg to lay on the Table: --

(1) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the NBCC (India) Limited and NBCC Services Limited for the year 2016-2017.

[Placed in Library, See No. LT 5360/16/16]

(ii) Memorandum of Understanding between the Housing and Urban Development Corporation Limited and Ministry of Housing and Urban Poverty Alleviation for the year 2016-2017.

[Placed in Library, See No. LT 5361/16/16]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2015-2016.

(ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5362/16/16]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 86 of the Real Estate (Regulation and Development) Act, 2016:-

(i) The Andaman and Nicobar Islands Real Estate (Regulation and Development) (General) Rules, 2016 published in Notification No. G.S.R.1020(E) in Gazette of India dated 31st October, 2016.

(ii) The Chandigarh Real Estate (Regulation and Development) (General) Rules, 2016 published in Notification No. G.S.R.1021(E) in Gazette of India dated 31st October, 2016.

(iii) The Dadra and Nagar Haveli Real Estate (Regulation and Development) (General) Rules, 2016 published in Notification No. G.S.R.1022(E) in Gazette of India dated 31st October, 2016.

(iv) The Daman and Diu Real Estate (Regulation and Development) (General) Rules, 2016 published in Notification No. G.S.R.1023(E) in Gazette of India dated 31st October, 2016.

(v) The Lakshadweep Real Estate (Regulation and Development) (General) Rules, 2016 published in Notification No. G.S.R.1024(E) in Gazette of India dated 31st October, 2016.

(vi) The Andaman and Nicobar Islands Real Estate (Regulation and Development) (Agreement for Sale) Rules, 2016 published in Notification No. G.S.R.1025(E) in Gazette of India dated 31st October, 2016.

(vii) The Chandigarh Real Estate (Regulation and Development) (Agreement for Sale) Rules, 2016 published in Notification No. G.S.R.1026(E) in Gazette of India dated 31st October, 2016.

(viii) The Dadra and Nagar Haveli Real Estate (Regulation and Development) (Agreement for Sale) Rules, 2016 published in

Notification No. G.S.R.1027(E) in Gazette of India dated 31st October, 2016.

(ix) The Daman and Diu Real Estate (Regulation and Development) (Agreement for Sale) Rules, 2016 published in Notification No. G.S.R.1028(E) in Gazette of India dated 31st October, 2016.

(x) The Lakshadweep Real Estate (Regulation and Development) (Agreement for Sale) Rules, 2016 published in Notification No. G.S.R.1029(E) in Gazette of India dated 31st October, 2016.

[Placed in Library, See No. LT 5363/16/16]

(4) A copy of the Real Estate (Regulation and Development) (Agreement for Sale) Removal of Difficulties Order, 2016 (Hindi and English versions) published in Notification No. S.O.3347(E) in Gazette of India dated 28th October, 2016 under sub-section (2) of Section 91 of the Real Estate (Regulation and Development) Act, 2016.

[Placed in Library, See No. LT 5364/16/16]

(5) A copy of the Delhi Urban Art Commission (Secretary) Recruitment Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.66 in weekly Gazette of India dated 14th May, 2016 under sub-section (3) of Section 26 of the Delhi Urban Art Commission Act, 1973 together with corrigendum thereto published in Notification No. G.S.R.177 (in Hindi version only) dated 23rd August, 2016.

[Placed in Library, See No. LT 5365/16/16]

(6) A copy of the National Capital Region Planning Board Recruitment and Promotion (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. A-12011/2/2015-Estt. in Gazette of India dated 2nd August, 2016 under Section 38 of the National Capital Region Planning Board Act, 1985.

[Placed in Library, See No. LT 5366/16/16]

… (*Interruptions*)

उत्तर पूर्वी क्षेत्र विकास मंत्रालय के राज्य मंत्री, प्रधान मंत्री कार्यालय में राज्य मंत्री, कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री, परमाणु ऊर्जा विभाग में राज्य मंत्री तथा अंतरिक्ष विभाग में राज्य मंत्री (डॉ. जितेन्द्र सिंह) : अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :-

(1) कंपनी अधिनियम, 2013 की धारा 394 के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) एनट्रिक्स कार्पोरेशन लिमिटेड, बंगलौर के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) एनट्रिक्स कार्पोरेशन लिमिटेड, बंगलौर का वर्ष 2015-2016 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

[Placed in Library, See No. LT 5367/16/16]

(2) (एक) भारतीय लोक प्रशासन संस्थान, नई दिल्ली का वर्ष 2015-2016 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां

(दो) भारतीय लोक प्रशासन संस्थान, नई दिल्ली के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति।

[Placed in Library, See No. LT 5368/16/16]

(3) सूचना का अधिकार अधिनियम, 2005 की धारा 29 की उपधारा (1) के अधीन निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) केन्द्रीय सूचना आयोग, समूह 'ख' पद (सहायक और वैयक्तिक सहायक) भर्ती नियम, 2016 जो 7 सितम्बर, 2016 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 861(अ) में प्रकाशित हुए थे।

(दो) केन्द्रीय सूचना आयोग, समूह 'ख' पद (अनुभाग अधिकारी और निजी सचिव) भर्ती नियम, 2016 जो 7 सितम्बर, 2016 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 862(अ) में प्रकाशित हुए थे।

(तीन) केन्द्रीय सूचना आयोग, समूह 'क' पद (अवर सचिव, वरिष्ठ प्रधान निजी सचिव और प्रधान निजी सचिव) भर्ती नियम, 2016 जो 7 सितम्बर, 2016 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 863(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 5369/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): Madam, on behalf of Shri Manoj Sinha, I beg to lay no the Table: --

(1) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

(i) The Reporting System on Accounting Separation Regulations, 2016 published in Notification No. F. No. 16-02/2015-F&EA in Gazette of India dated 10th June, 2016.

(ii) The Telecommunication (Broadcasting and Cable Services) Interconnection (Digital Addressable Cable Television Systems) (Seventh Amendment) Regulations, 2016 (3 of 2016) published in Notification No. 26-01/2015-B&CS in Gazette of India dated 16th March, 2016.

(iii) The Telecom Consumers Protection (Tenth Amendment) Regulations, 2016 published in Notification No. 301-7(2)/2015-F&EA in Gazette of India dated 19th August, 2016.

[Placed in Library, See No. LT 5370/16/16]

(2) A copy of the Indian Post Office (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.782(E) in Gazette of India dated 10th August, 2016 under sub-section (4) of Section 74 of the Indian Post Office Act, 1898 together with corrigendum thereto published in Notification No. G.S.R.814(E) (in Hindi version only) dated 24th August, 2016.

[Placed in Library, See No. LT 5371/16/16]

… (*Interruptions*)

विदेश मंत्रालय में राज्य मंत्री [जनरल विजय कुमार सिंह (सेवानिवृत्त)] : अध्यक्ष महोदया, मैं आपकी अनुमति से निम्नलिखित पत्र सदन के पटल पर रखता हूं -

(1) इंडिया डेवलपमैन्ट फाउंडेशन ऑफ ओवरसीज इंडियंस, नई दिल्ली के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(2) इंडिया डेवलपमैन्ट फाउंडेशन ऑफ ओवरसीज इंडियंस, नई दिल्ली के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण।

[Placed in Library, See No. LT 5372/16/16]

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): Madam, I beg to lay on the Table: --

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Braithwaite and Company Limited, Kolkata, for the year 2015-2016.

(ii) Annual Report of the Braithwaite and Company Limited, Kolkata, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5373/16/16]

(b) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2015-2016.

(ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5374/16/16]

(c) (i) Review by the Government of the working of the RITES Limited, Delhi, for the year 2015-2016.

(ii) Annual Report of the RITES Limited, Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5375/16/16]

(d) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2015-2016.

(ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5376/16/16]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, Delhi, for the year 2015-2016, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5377/16/16]

(3) A copy of the Land Acquisition (Special Railway Projects) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R. 631(E) in Gazette of India dated 24th June, 2016 under Section 199 of the Railways Act, 1989.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 5378/16/16]

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.)): I beg to lay on the Table a copy of the Prasar Bharati (Broadcasting Corporation of India) Multi-tasking Staff (non-technical) Service Regulations, 2016 (Hindi and English versions) published in Notification No. N-10/001(3)/2015-PBRB in Gazette of India dated 22nd August, 2016 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

[Placed in Library, See No. LT 5379/16/16]

… (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI P.P. CHAUDHARY): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 30 of the Legal Services Authorities Act, 1987:-

(i) The National Legal Services Authority (Free and Competent Legal Services) Amendment Regulations, 2012 published in Notification No. L/61/10/NALSA in Gazette of India dated 25th August, 2012.

(ii) The National Legal Services Authority (Free and Competent Legal Services) Amendment Regulations, 2014 published in Notification No. L/61/10/NALSA in Gazette of India dated 18th October, 2014.

(iii) The National Legal Services Authority (Legal Aid Clinics) Amendment Regulations, 2014 published in Notification No. L/08/11/NALSA in Gazette of India dated 6th December, 2014.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (1) above.

[Placed in Library, See No. LT 5380/16/16]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 169 of the Representation of the People Act, 1951:-

(i) The Registration of Electors (Amendment) Rules, 2016 published in Notification No. S.O.2968(E) in Gazette of India dated 16th September, 2016.

(ii) The Conduct of Elections (Amendment) Rules, 2016 published in Notification No. S.O.2969(E) in Gazette of India dated 16th September, 2016.

[Placed in Library, See No. LT 5381/16/16]

… (*Interruptions*)

12.20hours

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
26th Report

DR. M. THAMBIDURAI (KARUR): I beg to present the Twenty-sixth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

… (*Interruptions*)

12.21hours

STANDING COMMITTEE ON EXTERNAL AFFAIRS
13th Report

श्री शरद त्रिपाठी (संत कबीर नगर): अध्यक्ष महोदया, मैं "भारतीय सांस्कृतिक संबंध परिषद (आईसीसीआर) और भारतीय डायस्पोरा की भूमिका सहित भारत की सद्भावपूर्ण कूटनीति " विषय पर विदेशी मामलों संबंधी स्थायी समिति (2016-17) का 13वां प्रतिवेदन (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर प्रस्तुत करता हूँ।

… (*Interruptions*)

12.22 hours

STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION
12th Report

श्री भोला सिंह (बुलंदशहर) : अध्यक्ष महोदया, मैं उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय (खाद्य और सार्वजनिक वितरण विभाग) से संबंधित "लक्षित सार्वजनिक वितरण प्रणाली (टीपीडीएस) का कम्प्यूटीकरण " के बारे में खाद्य, उपभोक्ता मामले और सार्वजनिक वितरण संबंधी स्थायी समिति (2016-17) का 12वां प्रतिवेदन (हिंदी तथा अंग्रेजी संस्करण) सभा पटल पर प्रस्तुत करता हूँ।

… (*Interruptions*)

12.23 hours

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations contained in the 279th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2016-17), pertaining to the Department of Space*

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 279th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2016-17), pertaining to the Department of Space. … (*Interruptions*)

---

* Laid on the Table and also placed in Library, See No. LT. 5382/16/16.

12.23 ½ hours

(ii)(a) Status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Information Technology on Demands for Grants (2016-17), pertaining to the Department of Posts, Ministry of Communications*

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): Madam, on behalf of Shri Manoj Sinha, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Information Technology on Demands for Grants (2016-17), pertaining to the Department of Posts, Ministry of Communications. … (*Interruptions*)

---

* Laid on the Table and also placed in Library, See No. LT. 5383/16/16.

12.24 hours

(b) Status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Railways on Demands for Grants (2016-17), pertaining to the Ministry of Railways*

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): I beg to make a statement on the status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Railways (XVI Lok Sabha) in pursuance of the Directive 73-A of the Hon. Speaker, Lok Sabha issued vide Lok Sabha Bulletin Part-II, dated 1st September, 2004.

The 9th Report of the Committee on Demands for Grants (2016-17), pertaining to the Ministry of Railways presented to the Lok Sabha on 25.04.2016 contained 42 recommendations and Action Taken Notes thereon were furnished to the Committee on 30.08.2016 in English and on 06.09.2016 in Hindi.

A statement showing details of all the recommendations contained in the Report and implementation status thereof is enclosed. Since the statement is voluminous, I request that the same may be taken as read.

… (*Interruptions*)

---

* Placed in Library, See No. LT. 5384/16/16

12.25 hours

(iii) Prime Minister's visit to Japan on November 11- 12, 2016

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI M.J. AKBAR): Hon. Madam Speaker, I rise to brief this august House and hon. Members on the visit of hon. Prime Minister to Japan for the Annual Summit meeting. … (*Interruptions*)

Prime Minister Shri Narendra Modi visited Japan on November 11-12, 2016 for Annual Summit meeting with Prime Minister for Japan H.E. Mr. Shinzo Abe. The Annual Summit meeting mechanism had commenced in 2006, the same year when India-Japan relationship was upgraded to Strategic and Global Partnership. … (*Interruptions*)

This was Prime Minister Modi's second visit to Japan, the first being in August-September 2014. During that visit the two sides had upgraded bilateral relationship to Special Strategic and Global Partnership. Since then the two sides have moved purposefully to infuse greater content and substance to bilateral partnership. During the visit of Prime Minister, visible progress was achieved across the three pillars of bilateral engagement namely, strategic, economic and people-to-people. Ten agreements covering diverse fields of engagement were signed during the visit. … (*Interruptions*)

Prime Minister's programme included an audience with the Emperor; interaction with business leaders; bilateral discussions with Prime Minister Abe in delegation as well as restricted format; signing and witnessing of bilateral agreements; Joint Press Statement with PM Abe; official Banquet; visit to Kobe to see Kawasaki High Speed Rail facility; official lunch by PM Abe in Kobe; and address to Indian community in Kobe. … (*Interruptions*)

During Prime Minister's interaction with captains of industries of two countries, there was appreciation for the reform process unleashed by the Government to facilitate 'Make In India'. Japanese industrialists were particularly

appreciative of the recent legislative initiatives such as GST, bankruptcy law and other measures, including by various State Governments, to enhance ease of doing business. While conveying their desire to enhance investments in India, the Japanese business leaders requested PM for further liberalization of investment policies and simplification of taxation and administrative processes. Prime Minister, in his address to the business leaders of Japan, urged them to seize the opportunities offered by India. He conveyed his determination to persevere with the reform process to make India an even better destination to do business. … (*Interruptions*)

Prime Minister's discussions with Prime Minister Abe were wide ranging and covered bilateral, regional and international issues. As a special gesture, Prime Minister Abe travelled together with Prime Minister Modi on Shinkansen High Speed Train to visit Kawasaki High Speed Rail facility in Kobe. Prime Minister Abe spent about 9 hours during a crucial Diet (Parliament) session with Prime Minister Modi, which conveys the importance that PM Abe attached to the visit.

During discussions, Japanese side was sensitized of our concerns on cross-border terrorism. Prime Minister Abe condemned terrorism in strongest terms in all its forms and manifestations in the spirit of zero tolerance. He joined Prime Minister in calling on all countries to implement the UNSC Resolution 1267 and other relevant resolutions designating terrorist entities. A call was issued for elimination of terrorist safe havens and infrastructure. All countries were urged to deal effectively with trans-national terrorism emanating from their territory and to stop cross-border movement of terrorists. PM Abe along with Prime Minister called upon Pakistan to bring the perpetrators of terrorist attacks, including November 2008 Mumbai attack and 2016 Pathankot attack, to justice. … (*Interruptions*)

A significant outcome of the visit was signing of the Agreement on Cooperation in the Peaceful Uses of Nuclear Energy. This agreement opens up

new avenues of civil nuclear energy cooperation with international partners. This will help rapidly expand the non-fossil fuel segment of energy production and contribute to India's keeping its commitments under the Paris Agreement. … (*Interruptions*)

The Agreement is the first of its kind that Japan has signed with a non-signatory to the NPT and underlines international recognition of our responsible record. It has taken six years of negotiations and is the product of work spanning two Governments. The basic features are similar to those of civil nuclear cooperation agreement we have concluded with other partners and include reprocessing consent and administrative arrangements. It has a termination clause that is not new and is in fact almost identical to the provision in the US Agreement. … (*Interruptions*)

India appreciates the special sensitivities of Japan on nuclear issues. It was felt that a note on views expressed by the Japanese side in the above context, could be recorded. Such a record, to be balanced, also needs an accurate depiction of India's position. The 'Note on Views and Understanding' reiterates the commitments that India made in September 2008. No change is envisaged from those commitments and no additional commitments have been made by India. The Agreement also focuses more heavily on modern safety in the light of Japan's experiences in 2011. … (*Interruptions*)

The other significant achievement of the visit was initiation of a Manufacturing Skill Transfer Promotion Programme. It is a first of a kind arrangement in India, which is aimed at bridging a skill gap in high-tech manufacturing in India. … (*Interruptions*) Under this Programme, Japan-India Institute of Manufacturing (JIIM) will be set up to train 30,000 Indian youths over 10 years in floor shop engineering skills. In addition, Japanese endowment courses will be instituted in select engineering and technology colleges of India. … (*Interruptions*) Coupled with Japan's earlier commitment of 3.5 trillion Yen Investment Promotion Partnership of September, 2014 and 1.5 trillion Yen Make

in India finance facility of December, 2015, this skill development programme could be an effective game-changer in augmenting manufacturing in India. It would also help to better integrate India in global supply chains. … (*Interruptions*)

There was appreciation of progress in carrying forward the Mumbai-Ahmedabad High Speed Rail Project. It was agreed that the construction of the High Speed Rail line will commence in 2018 and it will become operational in 2023. … (*Interruptions*) The importance of skill transfer, technological upgradation and technology localisation was emphasised. The implementation of the first High Speed Rail line will be an important marker for future high speed rail projects. … (*Interruptions*)

The two Prime Ministers reviewed the defence and security co-operation and expressed satisfaction at broad basing and deepening of this co-operation. They felt that India-Japan relationship is one of the key relationships of 21st century, which will play a critical role in ensuring peace, stability, and prosperity in the region. … (*Interruptions*) There was mutual understanding on enhancing co-operation in infrastructure-building including through Japan's Official Development Assistance (ODA). … (*Interruptions*) In view of the enhanced mutual trust and understanding, the two Prime Ministers agreed to explore the possibility of ODA-driven co-operation with other partner countries in trilateral format.

The importance of investing in people for a durable partnership was emphasised. … (*Interruptions*) PM Abe conveyed his intention to enhance tourism co-operation through liberalisation and facilitation of visa. He also offered greater scholarship and internship opportunities for Indian youth. … (*Interruptions*) Both sides agreed to further strengthen cooperation in science and technology including through collaborative projects. One area which was of importance is joint projects in stem cell using iPS technology of Nobel Laureate Prof. Yamanaka, which holds promise for treating genetic disorders prevalent in Indian tribal belts. … (*Interruptions*) It was agreed to mark 2017 as the Year of Friendly Exchanges.

Overall, the visit was a success. … (*Interruptions*) It achieved concrete outcomes, strengthening the three pillars of bilateral relations in a balanced manner. The excellent personal rapport that Prime Minister Modi enjoys with PM Abe helped in advancing areas of mutual interest. … (*Interruptions*)

Thank you.

HON. SPEAKER: Thank you.

[Placed in Library, See No. LT 5385/16/16]

… (*Interruptions*)

HON. SPEAKER: Hon. Members, please go to your seats. This is not proper.

… (*Interruptions*)

HON. SPEAKER: Everybody is ready for discussion.

… (*Interruptions*)

रसायन और उर्वरक मंत्री तथा संसदीय कार्य मंत्री (श्री अनन्तकुमार): अध्यक्ष जी, आपने विपक्ष के नेताओं को बुलाकर, बात करके, जो उनके रुख के कारण यहाँ रुकावट पैदा हुई है, उसको हल करने की कोशिश की, उसके बारे में हम सबकी तरफ से मैं आपका स्वागत करता हूँ, आपने अच्छा कदम उठाया। ...(व्यवधान)

हमारे कांग्रेस के मित्र और विपक्ष के मित्र जो बैनर लेकर यहाँ वेल में आए थे, आपकी और हमारी रिक्वैस्ट के बाद वे उसको लेकर वापस गए, उसका भी मैं स्वागत करता हूँ। ...(व्यवधान) मैं उनसे एक ही गुज़ारिश करता हूँ कि पहले दिन से, यानी 17 तारीख से, क्योंकि 16 तारीख को हमारी लोक सभा नहीं चली, लेकिन 17 तारीख से आज 23 तारीख हो गई है। ...(व्यवधान) 17 तारीख से हर दिन हम उनसे निवेदन कर रहे हैं कि आप बहस करो, आप चर्चा करो। ...(व्यवधान) मोदी जी ने, भारत सरकार ने काले धन के खिलाफ जो संघर्ष शुरू किया है, इसके बारे में चर्चा करने के लिए पूरा एनडीए और भारतीय जनता पार्टी तैयार है। ...(व्यवधान) हर पहलू पर चर्चा करने के लिए हम तैयार हैं, लेकिन 17 तारीख से 23 तारीख तक सात दिन हमने वेस्ट कर दिए, उसका कोई उपयोग नहीं किया और इस विषय पर चर्चा नहीं हुई। ...(व्यवधान) जैसे माननीय वेंकैया जी ने कहा, उस सदन में, राज्य सभा में एक दिन की चर्चा तो हुई। मैं मल्लिकार्जुन खड़गे जी से, सुदीप बंदोपाध्याय जी से और विपक्ष के सभी सदस्यों से निवेदन करना चाहूँगा। ...(व्यवधान) यानी अभी से यदि वे चर्चा करना चाहेंगे, हम तैयार हैं।...(व्यवधान) यदि वे दोपहर दो बजे से चर्चा करना चाहेंगे, हम तैयार हैं।...(व्यवधान) हम कभी भी चर्चा करने के लिए तैयार हैं।...(व्यवधान)

मैं यह आश्वस्त करना चाहूंगा कि केवल शॉर्ट ड्यूरेशन चर्चा ही नहीं, बल्कि हम एक दिन के लिए, दो दिनों के लिए, तीन दिनों के लिए चर्चा करने को तैयार हैं।...(व्यवधान) हर पहलू के बारे में चर्चा करने के लिए तैयार हैं।...(व्यवधान) हम जवाब देने के लिए तैयार हैं।...(व्यवधान) इतना ही नहीं, यदि कोई सकारात्मक सुझाव देंगे, कंस्ट्रक्टिव सुझाव देंगे, उस सुझाव पर सोच-विचार करके उसे इम्प्लीमेंट करने के लिए भी हम तैयार हैं, क्योंकि काले धन के खिलाफ़, भ्रष्टाचार के खिलाफ़, आतंकवाद के खिलाफ़ हमने जो मुहिम शुरू की है, पूरा देश इसके साथ है।...(व्यवधान)

12.36 hours

MATTERS UNDER RULE 377*

HON. SPEAKER: Hon. Members, the Matters under Rule 377 shall be treated as laid on the Table of the House. Members may personally handover text of the matter to the Table as per the procedure.

… (*Interruptions*)

* Treated as laid on the Table

(i) Need to ensure payment of arrears to sugarcane farmers by mill owners in Shamli district, Uttar Pradesh.

श्री हुकुम सिंह (कैराना): विगत दो वर्षों से देश का गन्ना कृषक आर्थिक कठिनाई से गुजर रहा है। मुख्यतः उ.प्र. के कई जनपद ऐसे हैं जहां पर चीनी मिल मालिकों ने दो पिराई सत्रों का पूर्ण भुगतान नहीं किया है। मेरे लोकसभा क्षेत्र कैराना उ.प्र. के शामली जनपद में तीन चीनी मिलें हैं। पिराई सत्र 2015-16 का अभी तक पूर्ण भुगतान नहीं हुआ है। किसानों को आर्थिक संकट का सामना करना पड़ रहा है। शामली जनपद की ही उन चीनी मिलों में विगत दो महीने से हज़ारों किसान भुगतान के लिए धरने पर बैठे हुए हैं। स्थानीय प्रशासन ने यद्यपि मिल के चीनी गोदाम को अपने कब्जे में लेकर चीनी को विक्रय करके भुगतान करने का प्रयास किया परन्तु मिल मालिक और संबंधित बैंक द्वारा न्यायालय से स्थगन आदेश प्राप्त कर लिया गया। कृषक अपनी लड़ाई के बावजूद भी भुगतान से वंचित है।

मेरी सरकार से मांग है कि कानून में संशोधन करके सुनिश्चित करें कि मिल मालिकों की चीनी पर पहला चार्ज बैंक का नहीं किसानों का हो तथा प्रभावी कदम उठाकर अविलम्ब गन्ना कृषकों को भुगतान कराया जाए।

(ii) Need to enhance the honorarium of Anganwadi workers inTehri Garhwal parliamentary constituency, Uttarakhand

श्रीमती माला राज्यलक्ष्मी शाह (टिहरी गढ़वाल) : मैं केन्द्र सरकार का ध्यान अपने संसदीय क्षेत्र टिहरी गढ़वाल, उत्तराखण्ड में कार्यरत आंगनवाड़ी कार्यकत्री एवं सहायिका मिनी कार्यकत्रियों की समस्याओं की ओर दिलाना चाहती हूँ। देश भर में आंगनवाड़ी कार्यकत्रियों का मानदेय मात्र 6500 रू. तथा 3000 रू. है। यह बढ़ती हुई महंगाई को देखते हुए बहुत कम है। जिसके कारण अपने परिवार का लालन-पालन करने में इन्हें विभिन्न कठिनाईयों का सामना करना पड़ रहा है। विशेषकर उत्तराखण्ड में आंगनवाड़ी कार्यकत्रियों ने अपनी लम्बित पड़ी मांगों के संबंध में 22 अक्टूबर, 2016 से कार्य बहिष्कार कर आन्दोलन कर धरना प्रदर्शन कर रही है। इनकी मांग है कि इनका मानदेय कम से कम 350 रू. प्रतिदिन किया जाये जिससे आंगनवाड़ी कार्यकत्रियों को राहत मिलेगी और इनकी आर्थिक स्थिति में सुधार आ सकेगा।

मैं पुनः केन्द्र सरकार से अनुरोध करती हूं कि आंगनवाड़ी कार्यकत्रियों की आर्थिक स्थिति को ध्यान में रखते हुए भारत सरकार द्वारा तय न्यूनतम मजदूरी के बराबर मानदेय करने हेतु आवश्यक कदम उठाए जाए।

(iii) Need to monitor the implementation of The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act

SHRI FEROZE VARUN GANDHI (SULTANPUR): The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act was passed in 2013, however it has been widely reported that its provisions are not being implemented. A study conducted by FICCI and Ernest and Young has revealed that 31% of Indian companies have not yet set up Internal Complaints Committees as required by law while 35% are unaware of the penal consequences of not complying with the law. Out of the companies that had created such committees, 40% were found to not have educated their members about the law. Another researcher from Tata Institute of Social Sciences reported that the standard employer response to complaints usually was to laugh it off or dismiss it outright.

Therefore, it is necessary for the Government to intervene, issue directions to companies and set up official bodies to monitor the implementation of the Act in order to ensure that its provisions are not violated.

(iv) Need to provide funds for extension of Ajmer-Pushkar train upto Merta in Rajasthan

श्री हरिओम सिंह राठौड़ (राजसमन्द) : मैं अपने लोकसभा क्षेत्र राजसमन्द की महत्ती आवश्यकता की ओर माननीय रेल मंत्री जी का ध्यान आकृष्ट करना चाहता हूँ। पूर्व में अजमेर-पुष्कर रेल लाइन डालकर पुष्कर तीर्थराज को रेलवे से जोड़कर तीर्थ यात्रियों को बहुत बड़ी राहत प्रदान की है, किन्तु इस रेल लाइन पर राजस्व की अपेक्षित आय प्राप्त नहीं हो रही है क्योंकि यह लाइन पुष्कर से आगे अन्य शहरों से जुड़ी हुई नहीं है, जिससे मात्र पुष्कर आने वाले तीर्थ यात्री ही लाभ उठा पा रहे हैं।

पूर्ववर्ती सरकार ने पूर्व में अजमेर-पुष्कर रेल लाइन को मेड़ता तक विस्तारित करने का निर्णय लेकर उपरोक्त राजस्व हानि को समाप्त करने का निर्णय लिया।

वर्तमान सरकार की कार्यशौली का यह सकारात्मक विषय है कि जितनी भी रेल योजनाओं की घोषणाएं होती हैं, उन सब का बजट प्रावधान किया जाता है। पूर्व की सरकार ने अजमेर-पुष्कर रेल लाइन को मेड़ता तक विस्तार देने का निर्णय व घोषणा तो कर दी लेकिन बजट प्रावधान नहीं किया। जबकि इस विस्तार से रेल राजस्व में बढ़ोतरी होकर अजमेर-पुष्कर लाईन की उपयोगिता बढ़ जाएगी एवं पश्चिमी राजस्थान के निवासियों को उत्तरी, पूर्वी एवं मध्य भारत से जोड़ने का लघुत्तर मार्ग उपलब्ध हो सकेगा।

अतः मैं माननीय रेल मंत्री जी से आग्रह करना चाहता हूं कि इस पूर्ववर्ती घोषणा के लिए बजट उपलब्ध करा कर राजस्थान के निवासियों को राहत प्रदान करें।

(v) Need to cover all crops under the Pradhan Mantri Fasal Bima Yojana.

श्री गणेश सिंह (सतना) : प्रधानमंत्री फसल बीमा योजना जो चालू वर्ष के खरीफ मौसम में लागू की गई थी, जिसमें देश भर के किसानों की फसलों का बीमा किया गया था। मध्य प्रदेश जैसे कई राज्यों में भयंकर बारिश के कारण सोयाबीन, उड़द की फसलों को भारी नुकसान हुआ था, लेकिन बीमा कम्पनियों ने सर्वे नहीं कराया, न ही किसी को बीमा दिया। जबकि देश में कितने किसानों ने फसलों का बीमा कराया था। राज्यवार जानकारी क्या है। बीमा कम्पनियों ने एक गांव में मात्र एक फसल का बीमा करवाया, उसमें जो ऋणी किसान हैं, उनका बीमा तो अपने आप हो गया, किंतु गैर ऋणी किसानों ने जो बीमा कराना चाहते थे, उसमें भी सीमाबंदी कर दी गई। क्या फसल बीमा योजना में ऐसे ही प्रावधान किये गये हैं। देश के किसानों ने प्रधानमंत्री फसल बीमा योजना को क्रांतिकारी कदम माना है। यदि इसका लाभ किसानों को नहीं मिला तो किसान निराश होंगे। यदि इसका लाभ किसानों को नहीं मिला तो किसान निराश होंगे। राज्य सरकारों के कृषि मंत्रालय एवं स्थानीय सांसदों के बीच एक समन्वय समिति के गठन किये जाने की आवश्यकता है तभी प्रधानमंत्री जी की इस महत्वपूर्ण योजना का लाभ किसानों को मिल पायेगा। जब तक सरकार इस पर विचार करे, चूंकि पहले रबी की बुवाई शुरू हो गई है। सभी बीमा कम्पनियों को निर्देश दिया जाये कि हर किसान की सभी फसलों का बीमा करे तथा इसमें बोनी के रकबे की सीमाबंदी न करें, यदि यह हो सका तो किसानों के हित में एक बड़ा कारगर कदम होगा।

(vi) Need to refund investors' money by P.A.C.L, a Pearl Group Company as per the orders of the Supreme Court

श्री लखन लाल साहू (बिलासपुर): भारत वर्ष में सन 1983 से काम कर रही पर्ल्स समूह की 1996 में शुरू हुई पी.ए.सी.एल. लिमिटेड रियल स्टेट में भूखंड देने के नाम पर देश भर में किश्त भुगतान एवं एकमुश्त योजनाएं चला रही थी जिसका रजिस्ट्रेशन भारत सरकार के एम.सी.ए. एवं डी.एस.ए. डिपार्टमेंट में है। उक्त कंपनी के चेयरमैन निर्मल सिंह भंगु हैं। पी.ए.सी.एल. लिमिटेड में देशभर के 6 करोड़ निवेशकों का 49,100 करोड़ रूपये जमा है।

इस पर 2012-13 भारतीय प्रतिभूति विनिमय बोर्ड (सेबी) एवं सी.बी.आई. के द्वारा इसकी कार्यप्रणाली पर प्रश्नचिन्ह लगाते हुए इसे पूर्णतः बंद कर दिया गया। इस दौरान इस कंपनी के पास 1,85,000 करोड़ की संपत्ति पूरे भारत देश में है। यह मामला सुप्रीम कोर्ट पहुंचा, सर्वोच्च न्यायालय ने छः माह के अंदर निवेशकों का पैसा फरवरी, 2016 तक वापस किया जाए, का आदेश दिया एवं रिटायर्ड जज सुप्रीम कोर्ट आर.एम. लोढा की अध्यक्षता में समिति का गठन किया गया और कहा कि कंपनी की सभी संपत्ति को बेचकर निवेशकों का पैसा लौटाया जाए।

किन्तु आज 7 माह बीत जाने के बाद भी सेबी एवं लोढ़ा कमेटी के द्वारा पैसा देना प्रारंभ नहीं किया गया है। मेरे संसदीय क्षेत्र बिलासपुर के कोटा विधान सभा क्षेत्र से 10,000 से ज्यादा लोग निवेशक हैं जिनका 18 करोड़ रूपये निवेश उक्त कंपनी ने कराया है। इस मामले से आर.एन. लोढ़ा समिति को अतिशीघ्र अवगत कराये जाने की आवश्यकता है।

(vii) Need to set up a special cluster for development and promotion of traditional crafts of Jaipur, Rajasthan.

श्री रामचरण बोहरा (जयपुर शहर): मैं माननीय मंत्री जी का ध्यान आकर्षित करना चाहूंगा कि जयपुर में संगमरमर (मार्बल) के मूर्तिकला एवं साज-सज्जा, सांगानेरी प्रिंट, हस्त निर्मित कागज, बंधेज, डाई एवं टाई, ब्लू पॉटरी, रजाईयां, इत्यादि लघु एवं मध्यम उद्योग के विकास की प्रचुर संभावना है और इसमें लाखों लोगों को रोज़गार मिला हुआ है।

वर्तमान स्थिति में ये सभी उद्यम संक्रमण काल से गुजर रहे हैं और अंतर्राष्ट्रीय विपणन प्रतिस्पर्धा में नायाब एवं इको फ्रेण्डली होने के बावजूद भी पिछड़ रहे हैं। अगर उन उद्यमों को नहीं संभाला गया तो कालान्तर में इनके विलुप्त होने की आशंका है जिसे न केवल पीढ़ी दर पीढ़ी पुरानी विरासत के खत्म होने का भय होगा बल्कि बेरोज़गारी बढ़ने की भी प्रबल संभावनाएं होगी, जो सामाजिक विषमता एवं आर्थिक जटिलता को जन्म देगी। इन उद्योगों की क्षमता विकास हेतु मैं माननीय मंत्री जी से विशेष क्लस्टर की मांग करता हूं, जो तकनीक, आर्थिक, प्रशिक्षण डिजिटलाईजेशन एवं अंतर्राष्ट्रीय विपणन हेतु प्रोत्साहन मूलक सहायता प्रदान करे। इसके साथ ही इन उद्यमों को अंतर्राष्ट्रीय स्तर पर ले जाने हेतु अंतर्राष्ट्रीय संस्थानों एवं विपणन केन्द्रों से सहयोग एवं समझौते की आधारशिला तैयार करें। ज्ञात रहे कि जयपुर शहर शहर में बढ़ती हुई आबादी के लिए कोई संगठित बड़े उद्योग की संभावना कम है। ऐसे में इस आबादी को रोज़गार देने हेतु इन हस्त एवं शिल्प कला का बहुत बड़ा योगदान हो सकता है, और मैं माननीय मंत्री जी से पुरज़ोर मांग करता हूं कि वे इस हेतु विशेष क्लस्ट की घोषणा शीघ्रातिशीघ्र करें ताकि माननीय प्रधानमंत्री जी उद्यमशीलता को बढ़ाने का एवं स्व-रोज़गार के सपनों को पूरा करने में मदद मिल सके।

(viii) Need to withdraw the increase in fares of premium railway services

श्री लक्ष्मण गिलुवा (सिंहभूम) : नियम 377 के माध्यम से सरकार से अनुरोध है कि 9 सितम्बर, 2016 से प्रीमियम रेल सेवाएं, राजधानी रेल सेवा, शताब्दी रेल सेवा एवं दूरन्तों रेल सेवाओं में किरायों को इतना बढ़ा दिया गया है कि जिससे उनके किराये हवाई जहाज से ज्यादा हो गये हैं। इसका प्रभाव यह है कि इन रेल सेवाओं की प्रथम श्रेणी एवं द्वितीय श्रेणी ए.सी. सीटें खाली रहती हैं, जिससे रेल के राजस्व को नुकसान हो रहा है। इन बढ़े किराये से दिल्ली-मुम्बई तक जाने वाले लोगों को प्रति व्यक्ति 650 रूपये ज्यादा देना पड़ रहा है। अब रेलवे का 3 ए.सी. का किराया रू. 2736 के लगभग है दूसरी तरफ दिल्ली-मुम्बई का हवाई जहाज का किराया रूपये 3396 है। लोगों का कहना है कि बिना सुविधा के यह रेल किराया बढ़ाया गया है। दूसरी ओर खाली सीटों पर टी.टी. बिना चार्ज लिये यात्रा करवा रहे हैं। मैं सरकार से अनुरोध करता हूं कि मुझे बताया जाए कि 9 सितंबर, 2016 से अप्रीमियम रेल सेवाओं में कितना राजस्व सरकार को औसत प्रतिदिन के हिसाब से मिलता है और 9 सितम्बर 2016 से पूर्व प्रतिदिन के हिसाब से कितना राजस्व इन प्रीमियम रेल सेवाओं से मिलता था।

मेरा सरकार से अनुरोध है कि इन प्रीमियम रेल सेवाओं में जो असहनीय वृद्धि की गई है उसको रद्द किया जाये क्योंकि लोगों का कहना है कि रेलवे का यह कदम रेल यात्रियों के हित में नहीं है।

(ix) Need to take effective steps to curb increasing pollution level in the country.

श्री रत्न लाल कटारिया (अम्बाला) :दिसम्बर, 2015 में पेरिस में यू.एन.एफ.सी.सी.सी. के तहत एक ऐतिहासिक जलवायु परिवर्तन करार हुआ है। पेरिस करार का उद्देश्य वैश्विक तापमान को 20 सेंटीग्रेट से नीचे रखना है। भारत घरेलू मोर्चे पर भी जलवायु संबंधी कुछ महत्वपूर्ण उपाय शुरू कर रहा है जिनमें ऐतिहासिक अंतर्राष्ट्रीय सौर गठबंधन का शुभारंभ और भारत का महत्वाकांक्षी राष्ट्रीय रूप से निर्धारित अभीष्ट सहयोग प्रस्तुत करना भी शामिल है। भारत ने 2030 तक गैर जीवाश्म ईंधन आधारित ऊर्जा के संसाधनों से 40 प्रतिशत सिंचाई विद्युत संस्थापित क्षमता हासिल करने का महत्वपूर्ण लक्ष्य रखा है। विश्व मौसम विज्ञान संगठन के अनुसार 2015 सबसे गर्म वर्ष था। 2015 में पूर्व औद्योगिक युग से 10 सेंटीग्रेट तापमान अधिक था। यद्यपि भारत 39.0 जी.टी. के साथ यू.एस.ए., ई.यू. और चीन जैसे शीर्ष उत्सर्जक देशों से बहुत पीछे है। संयुक्त राज्य अमेरिका का उत्सर्जन भारत की तुलना में लगभग 6 गुना अधिक है। भारत का प्रति व्यक्ति उत्सर्जन विश्व में सबसे कम उत्सर्जक देशों की श्रेणी में आता है। परंतु आने वाले समय को देखते हुए और प्रदूषण की गंभीर समस्या के मद्देनज़र इस पर चर्चा करवाया जाना अति आवश्यक है।

(x) Need to set up Armed Forces Recruitment Centre in Sant Kabir Nagar district, Uttar Pradesh

श्री शरद त्रिपाठी (संत कबीर नगर): भारत में उत्तर प्रदेश की जनसंख्या सभी राज्यों से अधिक है परन्तु सेना भर्ती में प्रतिशत का अनुपात कम है। इसलिए उत्तर प्रदेश में सेना भर्ती का प्रतिशत अनुपात बढ़ाया जाए तथा पूर्वी उत्तर प्रदेश के संत कबीर नगर सहित उत्तर प्रदेश एवं देश के सभी जनपदों में आबादी के आधार पर जनपद चिन्हित करते हुए वहां सेना भर्ती केंद्र स्थापित किए जाए।

(xi) Need to send a medical team to ascertain causes of increasing number of cancer patients in Muzaffarpur parliamentary constituency, Bihar.

श्री अजय निषाद (मुज़फ़्फ़रपुर): मैं अपने संसदीय क्षेत्र मुजफ्फरपुर के कटरा प्रखण्ड अंतर्गत ग्राम पंचायत बेरई दक्षिणी में पिछले पांच-छः वर्षों से असाध्य एवं जानलेवा कैंसर रोग के व्यापक रूप से फैलने एवं उससे लोगों को हो रही असामयिक मृत्यु की ओर सरकार का ध्यान आकृष्ट कर रहा हूँ।

पिछले पांच-छः वर्षों में बहुत लोगों की इस जानलेवा रोग के कारण मौत हो चुकी है साथ ही दर्जनों लोग इसकी चपेट में जीवन और मौत से जूझ रहे हैं। जिनकी मृत्यु हो गयी है उनका परिवार उसका दंश झेल रहा है। ये परिवार अभी तक किसी प्रकार के मुआवजे से वंचित है और इन पीड़ित परिवारों की सुध लेने वाला भी कोई नहीं है। साथ ही जो इस असाध्य एवं जानलेवा रोग से ग्रसित है वे गरीबी के कारण बेहतर चिकित्सा सुविधा से महरूम है। रोगों के फैलने के कारणों का पता लगाने में भी स्थानीय प्रशासन को अभी तक सफलता नहीं मिली है।

मैं सरकार से मांग करना चाहूंगा कि मेरे संसदीय क्षेत्र मुजफ्फरपुर के उक्त पंचायत में रोग के व्यापक रूप से फैलने के कारणों की उच्च स्तरीय जांच हेतु केन्द्रीय विशेषज्ञों की एक मेडिकल टीम भेजी जाए साथ ही इस रोग से मरने वालों के परिवारों के लिए मुआवजे की व्यवस्था की जाए साथ ही बेहतर ईलाज से वंचित रोगियों को स्तरीय चिकित्सा निःशुल्क कराने की व्यवस्था भी की जाए।

(xii) Need to increase the deposit limit of Jan-Dhan Bank Accounts.

श्री मुकेश राजपूत (फर्रुखाबाद) : माननीय प्रधानमंत्री जी की लोकप्रिय जन-धन योजना में जीरो बैंलेंस में खुले खातों की नकद जमा धनराशि की सीमा पचास हजार से बढ़ाकर दो लाख कर दी जाए, जिससे कि गरीबी रेखा से नीचे जीवन-यापन करने वाले लोगों को भारत सरकार एवं राज्य सरकारों की कल्याणकारी योजनाओं का सीधा लाभ मिल सके, इसके लिए उन्हें कोई अलग से खाता न खुलवाना पड़े। जैसे किसी गरीब व्यक्ति का चयन प्रधानमंत्री आवास योजना में होता है तो उसको सरकार अपना आवास बनाने के लिए एक लाख बीस हजार रूपया देती है परन्तु जन-धन खाते में जमा करने की सीमा पचास हजार होने के कारण उसे एक अन्य खाता खुलवाना पड़ता है और फिर जन-धन खाता मृत प्रायः सा हो जाता है।

अतः मैं निवेदन करना चाहता हूं कि भारत सरकार की कल्याणकारी योजनाओं का लाभ जनता तक सीधे पहुंचे एवं जन-धन खातों की उपयोगिता बनी रहे इसके लिए जन-धन खाते की जमा सीमा बढ़ाने की कृपा करें जिससे कि प्रधानमंत्री जीवन ज्योति, फसल बीमा योजना, जीवन सुरक्षा योजना जैसी कई कल्याणकारी योजनाओं का लाभ पाने के लिए गरीबों को कोई अलग से खाता न खुलवाना पड़े।

(xiii) Need to take effective flood control measures in Ballia Parliamentary Constituency, Uttar Pradesh.

श्री भरत सिंह (बलिया) मैं केंद्र सरकार का ध्यान अपने संसदीय निर्वाचन क्षेत्र बलिया, उत्तर प्रदेश में गंगा एवं घाघरा नदियों के बाढ़ एवं कटान से पीड़ित अपने हज़ारों नागरिकों के जीवन एवं सुरक्षा की ओर आकृष्ट कराना चाहता हूं। मेरे संसदीय निर्वाचन क्षेत्र के अंतर्गत आने वाले दो जिले बलिया और गाजीपुर विगत वर्षों में आई भीषण बाढ़ एवं कटान के कारण दर्जनों गांव नदी में समा गए हैं, और उन गांव वासियों के पुनर्वास की कोई व्यवस्था न होने के कारण हज़ारों की संख्या में स्त्री-पुरूष, बच्चे एवं मवेशी सड़कों के किनारे गुजारा कर रहे हैं।

इस अत्यंत पीड़ादायक एवं मार्मिक विषय को मैं इस सदन की पिछली बैठक में उठा चुका हूँ, किन्तु आज भी समस्या यथावत बनी हुई है। मैं कहना चाहता हूँ कि जब बाढ़ का मौसम शुरू होता है, उससमय उसको रोकने की सरकारी कसरत शुरू होती है और बाढ़ आ जाने पर उसमें पत्थर के बोल्डर और बालू की बोरियां डालने का कार्य शुरू होता है। सरकारी अधिकारी और ठेकेदार धन का सदुपयोग नहीं करते और समस्या विकराल होती जाती है। बाढ़ जा चुकी है और जाड़े का मौसम शुरू हो रहा है। ऐसे संकटकालीन समय में मैं केंद्र सरकार से निवेदन करना चाहता हूं कि बाढ़ एवं कटान से विस्थापित हुए लोगों के पुनर्वास की स्थाई व्यवस्था करते हुए तात्कालिक रूप से उनकी रिहाइश की व्यवस्था की जाए एवं साथ ही कटान रोकने के स्थाई उपाय अभी से प्रारम्भ कर दी जाए जिससे भविष्य में और गांवों को कटान से बचाया जा सके।

(xiv) Need to provide concession in rail fares to patients suffering from serious ailments.

श्री देवुसिंह चौहान (खेड़ा) : किडनी-कैंसर जैसी बीमारी वाले मरीजों के और सहयात्रियों को रेलवे में कन्सेशन दिया जाता है लेकिन किडनी ट्रांसप्लांट और बीमारी के ऑपरेशन के बाद उन्हें हॉस्पिटल में रेगुलर चेक-अप के लिए जाना पड़ता है, जैसे मेरे लोकसभा क्षेत्र के नडियाद शहर की किडनी हॉस्पिटल (मूलजीभाई पटेल यूरोलोजिकल हॉस्पिटल) में कई लोग बाहर से दूसरे राज्यों से भी आते हैं इस लिए गंभीर बीमार वाले मरीजों को और सहयात्रियों को किडनी ट्रांसप्लांट अथवा ऑपरेशन के बाद भी रेलवे में कन्सेशन देने की जरूरत है।

(xv) Need to revoke the Premium Tatkal Scheme in Indian Railways

SHRI ANTO ANTONY (PATHANAMTHITTA): This is to request the Government to kindly revoke the 'Premium Tatkal Scheme'. Premium Tatkal train tickets are being issued on dynamic fare system in accordance with demands by passengers. The Premium Tatkal Scheme is virtually a sheer exploitation of passengers. For instance, normal ticket fare for a third AC coach of a Kerala-bound train from New Delhi is Rs. 2300. However, Premium Tatkal train fare for the same route and the same coach may surge up to Rs. 9000. This rate is higher than airfare from Delhi to Kerala. This huge difference in ticket fares for passengers travelling in the same coach is injustice. It should be noted that the Railways already have a Tatkal Scheme and now the 50 Percent of Tatkal tickets are diverted for 'Premium Tatkal Scheme'. This puts additional burden on passengers. Therefore, I request the Government to kindly revoke the 'Premium Tatkal Scheme'.

(xvi) Need to establish National Highways Protection Security Force

DR. THOKCHOM MEINYA (INNER MANIPUR): There is an ongoing economic blockade at National Highways of Manipur by United Naga Council (UNC) since November 1. People of the state are facing insurmountable hardships. The prices of essential commodities have sky-rocketed. Petrol per litre costs more than Rs. 300 and there is no stock of petrol and diesel in the state. Schools are closed for want of fuel for the School vans. The situation is getting worse every day. Economic blockade is not the right way, it has created hatred among us, let us stop it.

I demand for the establishment of dedicated National Highways Protection Security Forces to regulate 24x7 smooth flow of vehicles for passengers and goods. There is an absolute necessity for such forces. A handful of goons cannot hold the lives and properties of citizens to ransom.

I urge the Union Government to immediately intervene and help the State Government to mitigate the situation before it is too late.

(xvii) Regarding construction of Road Over Bridge over Anaivari Raiway Crossing under Trichy Division in Tamil Nadu

SHRI S. RAJENDRAN (VILUPPURAM): I would like to raise an important issue of my constituency. Villupuram is a backward area. Hon'ble Chief Minister of Tamil Nadu announced and executed many road schemes for Vikipuam District. Now Cuddalore - Chitoor 4-way upgradation work is going on. In Chennai - Madurai Rail Route, 20 km from Villupuram and 3 km away from Madapattu, in the limit of Trichy Division at Gate No. 144 E Anaivari there is Railway crossing. Though Road Over Bridge (ROB) had been announced earlier, the work has not yet started.

As Government Sugar Mill is situated in that area, Goods and Truck movements are very much affected. Innumerable number of vehicles are passing through this Highway. Frequent traffic congestion occurs and motorists get stuck while the vehicles pass through the Railway Crossing. I have raised this issue in this August House earlier on diffferent occasions, but till now no remedial measures have been taken by the Government. Hence, once again I strongly urge upon the Government to take steps to allot funds to construct the ROB as early as possible to redress the long awaited grievance of my constituency people.

(xviii) Regarding Modernisation of agriculture

SHRI K. ASHOK KUMAR (KRISHNAGIRI): The demand for diversified food products, processed foods and quality certification is mounting with the growth of an affluent middle class. Learning from past mistakes, natural resources must be safeguarded to ensure equitable rewards from agricultural growth.

Primarily by the public research and extension system, the adoption of the high yielding varieties came to be known as the Green Revolution. Buffer stocks through State procurement with Minimum Support Price enabled year-round availability of foodgrains in any part of the country.

The need to produce more food continues as the population is still growing. This has to be done in a sustainable manner, with more prudent use of imputs, lower emissions of green house gases and improvements in natural capital. With a shrinking natural resource base, we need to produce more from less. technologies are needed to optimise productivity not only per unit of land but also per unit of water, labour and energy. Over the next few years, plants that tolerate drought, floods, salinity and extreme heat will revolutionise the cultivation of the most important source of calories. Management of natural disasters will become critical as the frequency and severity of climate induced extreme events increase. Farmers welfare measures through enhanced productivity, off farm income generation insurance, social security and safety nets are safeguards against agrarian distress.

I urge upon the Union Government to initiate steps for a more widespread impact, incentives and policies in the right direction to boost agriculture production.

(xix) Regarding problems faced by weavers of West Bengal

DR. RATNA DE (NAG) (HOOGHLY): West Bengal has a rich hadloom tradition, It houses around 7 lakh handloom weavers. Handloom occupy second place to agriculture in providing livelihood to the people of West Bengal. The popularity of Bengal handlooms is growing. As you are aware, textile weavers contribute considerably to our GDP and provide around 18% employment in the industrial sector. Its share of export is also rising over the years from 16% some years back. The flipside of their occupation is that weavers in the textiles industry face a lot of problems right from facing excessive dust, exposure to too much noise and chemicals etc. I would like to request the Hon'ble Minister to take initiatives to provide basic protective equipment like ear plugs, gloves, safety shoes, apart from a holistic review of whole gamut of issues concerning the industry.

(xx) Regarding increasing air pollution in the country

SHRI DINESH TRIVEDI (BARRACKPUR): The country is suffering from a state of air-emergency. The concentration reached 1,990 micrograms per cubic metre at one point in Delhi. This is the extent of pollution that citizens are exposed to. According to Greenpeace India report, India had 3,283 premature deaths due to air pollution every day, surpassing China per day. The Government responded by suspending construction activities, temporarily closing local power-plant, shutting schools etc.

It is the short-sightedness of the Government to apply an entirely Delhi-centric response, as the problem is alarming across India. The actions being suggested are geared towards desperate short-term measures.

I request the Ministry to take urgent step by carefully examinining the sources of pollution and work with various institutions and stakeholders to come up with time-targeted plans and schemes for the long term and devise structured action plan to deal with such emergencies.

(xxi) Need to check the pollution to water bodies by Indian Oil Corporation Ltd. at Paradip in Odisha

DR. KULMANI SAMAL (JAGATSINGHPUR): I would like to state that the pollutant effluent containing oil discharged by Indian Oil Corporation Limited at Paradip in Odisha into nearby water bodies has been constatntly posing threat to aquatic life and people of the region. In last session, I had also drawn attention of the Ministers concerned to the incident which occurred in the month of June in which a large number of dead fishes were found floating in water bodies adjacent to the IOCL at Paradip, Odisha due to oil mixed effluents from the Indian Oil refinery plant. Recently, in the month of October, the effluents having higher concentration of pollutants released into water bodies by IOCL have severely affected the livelihood of fishermen communities in the region. The farmers are also apprehensive to use the water of the polluted rivers and creeks nearby IOCL for irrigation purpose. It is well known that industries propel the development process if it functions as per the industrial norms, otherwise it creates enormous destruction. So, to ensure development of farmers and fishermen of this region alongwith industrial developemnt, the IOCL authority should take appropriate measures to treat the effluents before releasing it into the nearby water bodies.

Hence, I urge upon the Minister of Petroleum and Natural Gas as well as the Minster of Environment, Forest and Climate Change to look into the matter and take adequate technological measures to treat the effluents and order the concerned authority of IOCL to stop careless disposal of contaminants in nearby water bodies.

(xxii) Need for convergence of MNREGA and MPLADS Funds as per revised Schedule –I of MNREGA

SHRI Y.V. SUBBA REDDY (ONGOLE): To improve quality of assets created under MNREGA and bring synergy between MNREGA and schemes under other line departments for technical and funds support, Government of India (GOI) issued revised Schedule-I to MNREGA on 13-01-2014. This helps to tie-up funds between MNREGA and other schemes like MPLADS, in compliance to this, Government of Andhra Pradesh, vide G.O.M.S, No. 58, allowed convergence of funds under 13th and 14th Finance Commission.

Taking advantage of this, I had submitted 99 proposals for 7 Assembly Segments in my Constituency. But, district authorites turned them down saying material component is not available with MNREGA. But, if one reads revised Schedule-I to MNREGA, it is not just material component but also funds support can also be tied-up between MNREGA and other schemes like MPLADS. Secondly, 90% of my proposals are relating to construction of concrete roads which are permissible as per G.O.M.S. No. 58 of Government of Andhra Pradesh and Government of Andhra Pradesh itself executed such projects in Ongole, Kandukuru and Markapur divisions in my district. Thirdly, when 50:50 ratio is applied for convergence of funds for schemes sanctioned by State Government, why not same analogy is applied to 99 proposals submitted by me is beyond my comprehenson. When I raised this during DISHA meetng, District Collector said resolution from Gram Panchayat, Mandal Parishad and Zilla Parishad are required.

So, there is a lot of confusion and MPs are not aware of guidelines. Hence, I request GOI to issue clear directions to State and district authorities that convergence of MNREGA and MPLADS can be done and serious action would be taken if any proposal under this are rejected. Otherwise, proposals are being delayed and ultimately poor people are suffering.

(xxiii) Need for judicial review of cases registered by National Investigation Agency

SHRI E.T. MOHAMMAD BASHEER (PONNANI) : The very image of the National Investigation Agency (NIA) is diminishing. Newspaper report syas that the credibility of NIA is at stake. Revelation of Rohini Salian - the special prosecutor in 2008 Malagaon blast, is shocking. She revealed that she was under the pressure from the National Investigation Agency (NIA) to go " soft in this case". In this case in the Sessions Court, she was told by the same NIA officers that the "higher-ups" did not want her to appear in the Court for Maharashtra and that another Advocate would attend the proceedings.

It is also learnt that the NIA is now trying to charge-sheet innocent Islamic preachers on flimsy and baseless allegation and imposing UAPA on such cases. I urge upon the Government that the cases registered and chargesheeted by the NIA on the recent terrorism related cases should be subjected to Judicial review.

(xxiv) Need to provide funds for development of Ajgara Dham in Pratapgarh parliamentary constituency, Uttar Pradesh.

कुँवर हरिवंश सिंह (प्रतापगढ़) : मेरे संसदीय क्षेत्र प्रतापगढ़ (उ.प्र.) स्थित ग्राम-अजगरा धाम, रानीगंज, में पौराणिक महाभारत कालीन यक्ष-युधिष्ठिर संवाद स्थल है। जिसकी लोकप्रियता सर्व जन भावना से जुड़ी हुई है। यहां पर प्रत्येक वर्ष आयोजित होने वाले तीन दिवसीय महोत्सव के कार्यक्रम, जिसमें सांस्कृतिक, सामाजिक तथा तरह-तरह की प्रतियोगिताओं का आयोजन होता है एवं ग्रामीण प्रदर्शनी का आयोजन बड़े स्तर पर किया जाता है।

अजगरा धाम स्थल पर एक पौराणिक तालाब और एक वट वृष है, पौराणिक मान्यता है कि इस स्थल पर यक्ष-युधिष्ठिर संवाद हुआ था व सफाई और खुदाई के दौरान यहां पर महाभारत कालीन अवशेष भी प्राप्त हुए, जिसका संग्रहालय भी बना हुआ है।

यह स्थल करीब 5 एकड़ भूमि में फैला हुआ है, अतः संबंधित मंत्रालय से मेरा आग्रह है कि यहां पर एक सामुदायिक केन्द्र, रंगमंच भवन व खेल-कूद प्रतियोगिताआं हेतु इंडोर स्टेडियम हेतु करीब 10 करोड़ रू. एवं ऐतिहासिक स्थल का विकसित करने के लिए भारत सरकार से स्वीकृति कर धन अवमुक्त कराते हुए, इस पौराणिक स्थल को पर्यटन स्थल के रूप में विकसित करने की कृपा करें।

(xxv) Need to include Koch–Rajbongshi, Adivasi Chai, Ahom, Moran, Motok and Sutiya communities of Assam in the list of Scheduled Tribes.

श्री नव कुमार सरनीया (कोकराझार): मैं असम के एक महत्वपूर्ण विषय की ओर भारत सरकार का ध्यान आकर्षित करना चाहूंगा। असम के कोच राजबंग्शी, आदिवासी चाय जनगोष्ठी, टाई आहोम, मोरान, मोटोक और चुटिया जंगोष्ठियों को अनुसूचित जनजातिकरण में सूचीबद्ध करने की मांग और संघर्ष कई वर्षों से चली आ रही है। कई वर्षों से इन लोगों द्वारा असम तथा भारत सरकार से वार्तालाप और आंदोलन करने के बावजूद भी समस्या का समाधान अब तक नहीं हुआ है। देश स्वाधीनता के बाद भी इन लोगों का अस्तित्व संकट में है। कोचख् राजबंग्शी जनगोष्ठी को 6 महीने के लिए अनुसूचित जनजाति के रूप में मान्यता प्राप्त हुई थी। दूसरी ओर चाय जनगोष्ठी तथा आदिवासी लोग भारतवर्ष के विभिन्न प्रदेशों में बहुत पहले से ही अनुसूचित जनजाति वर्ग को प्राप्त सुविधाओं का लाभ उठाते रहे हैं। अन्य जनगोष्ठी भी असम के विभिन्न जगहों में निवासरत रहने के बावजूद प्रवासन तथा आर्थिक-राजनैतिक परिस्थिति में अपने आपको असुरक्षित महसूस करने पर मजबूर हो रहे हैं।

इसलिए असम तथा देश की उन्नति, अखंडता और शांति के लिए उपरोक्त छः जनगोष्ठी को अनुसूचित जनजाति की सूची में समावेश करने के लिए मैं भारत सरकार से मांग के साथ अनुरोध करता हूँ।

… (*Interruptions*)

HON. SPEAKER: The House stands adjourned to meet again tomorrow, the 24th November, 2016 at 11 a.m.

12.37 hours

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, November 24, 2016/ Agrahayana 3, 1938 (Saka).